

\236

SLP(C)No. 4230-4231 OF 2003

For Judgment

ITEM No.1B

Court No. 9

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal Nos...../2004 @

Petition(s) for Special Leave to Appeal (Civil) Nos.4230-4231/2003

KUMAR V. JAHGIRDAR

Petitioner (s)

VERSUS

CETHANA RAMATHEERTHA

Respondent (s)

[HEARD BY : SHIVARAJ V. PATIL & D.M. DHARMADHIKARI, JJ.]

Date : 29/01/2004 These appeals were called on for pronouncement  
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. P.R. Ramasesha,Adv.

For Respondent (s)Mr. Nikhil Nayyar, Adv.

The Court made the following  
O R D E R

Hon'ble Mr. Justice D.M. Dharmadhikari pronounced the judgment of the Court today.  
Leave granted.

The appeals are disposed in terms of the signed judgment. The parties are directed to bear th  
eir own costs and expenses incurred in these appeals.

Sarita (Shelly Sengupta)  
Court Master

(Signed Reportable judgment is placed on the file)